IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 101

CP (IB) No. 42/Chd/Hry/2021

IN THE MATTER OF:
IFCI Ventures Capital Funds Ltd. ... Petitioner

Versus

Arvind Kumar Saraf & Anr. ... Respondents

Under Section: 95, IBC 2016

Order delivered on 16.07.2024

CORAM:
SHRI. UMESH KUMAR SHUKLA, HON'BLE MEMBER (T)
SHRI. HARNAM SINGH THAKUR, HON'BLE MEMBER (J)

PRESENT:
For the Petitioner : None

For the RP : Mr. Harshal Sareen, Advocate

For the Personal Guarantor : Mr. Raghav Kakkar, Advocate

ORDER

Vakalatnama has been filed on behalf of the RP vide diary No.01654/8 dated 24.05.2024. The same is taken on record.

A date is requested by the learned counsel for the Personal Guarantor for filing the objections against the report. Let the same be done within ten days with a copy in advance to the counsel opposite. Response thereto, if any, to the objection be filed within one week thereafter, with a copy in advance to the counsel opposite.

List the matter on 12.08.2024

Sd/-
(UMESH KUMAR SHUKLA)
HON'BLE MEMBER (T)

Sd/-
(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)

July 16, 2024
Mamta